

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. NO. 199 of 2021 (SZ)

IN THE MATTER OF:

Sri. Shankar Narayanan Bala Krishnan,
Telangana and Ors

...Applicant(s)

Versus

State of Telangana and Ors
...Respondents(s)

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Place: Hyderabad

Date:09.11.2025


COUNSEL FOR 6th RESPONDENT

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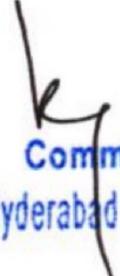
And Ors

...Respondents(s)

MEMO FILED ON BEHALF OF RESPONDENT NO.6

I, R V Karnan, IAS, S/o Veeraragavan Rajagopalan, aged about 40 years, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o. Hyderabad, do hereby solemnly swear and state on oath as follows:

1. It is respectfully submitted that, I am working as Commissioner of Greater Hyderabad Municipal Corporation (GHMC), Hyderabad. As such, I am well acquainted with the facts of the case and I am deposing this Memo based on the records available with the Respondent Corporation and in view of the proceedings of the Tribunal on 28.10.2025 & order dated 28.10.2025 of the Hon'ble National Green Tribunal, Southern Zone in OA No. 199 of 2021 (as uploaded in the website on 06.11.2025).


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Greater Hyderabad Municipal Corporation

2. Placing on record the details of all the earlier status reports filed by the 6th Respondent before the Hon'ble National Green Tribunal, Southern Zone, Chennai.
- i. Report filed by the 6th Respondent, dated 07.10.2021
 - ii. Report filed by the 6th Respondent, dated 07.12.2021
 - iii. Report filed by the 6th Respondent, dated 05.03.2022
 - iv. Report filed by the 6th Respondent, dated 29.03.2022
 - v. Additional Report filed by the 6th Respondent, dated 25.08.2022
 - vi. Reply memo filed by the 6th Respondent, dated 25.08.2022
 - vii. Status report filed by the 6th Respondent, dated 23.11.2022
 - viii. Report filed by the 6th Respondent, dated 17.12.2022
 - ix. Report filed by the 6th Respondent, dated 08.03.2023
 - x. Report filed by the 6th Respondent, dated 04.08.2023
 - xi. Report filed by the 6th Respondent, dated 21.11.2023
 - xii. Report filed by the 6th Respondent, dated 18.04.2024
 - xiii. Report filed by the 6th Respondent, dated 12.07.2024
 - xiv. Report filed by the 6th Respondent, dated 28.01.2025
 - xv. Report filed by the 6th Respondent, dated 12.06.2025

3. It is to respectfully submitted that, during the hearing on 28.10.2025, the petitioner's advocate has alleged that fresh waste is being dumped on the capped legacy waste. Whereas, it is to categorically submit that GHMC is completely processing the MSW


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received at the site without any dumping. The Refuse Derived Fuel (RDF) which is a Segregated Combustible Fraction obtained after processing the MSW received at site is being utilised in the 48 MW Waste to Energy (WTE) plant at Jawaharnagar, 14.5 MW WTE at Dundigal and a portion of it is sent to Cement plants. Remaining surplus RDF is being stored temporarily adjacent to the capped legacy dumpsite in view of space constraints. Necessary & sufficient precautions were taken by laying HDPE liners under this temporarily stored RDF so as to ensure that the RDF can be removed as and when the RDF off take get stabilized or WTE capacity is further enhanced at various other alternative sites in addition to existing 48 MW at Jawahar Nagar. Moreover the WTE technology adopted by GHMC is a European standards and the Continuous Emission Monitoring Systems of these WTEs are connected to the CPCB and TGPCB monitoring protocols.

4. Vide order dated 28.10.2025 in O.A.No.199 of 2021, this Hon'ble Tribunal has directed GHMC as follows:

"4. In the meantime, GHMC is directed not to bring any fresh waste to the site, including Refuse Derived Fuel (RDF). However, if a processing facility is available at the site, the waste already present


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may be processed there. It is made clear that no further dumping shall take place at the site."

In view of the above, the following details are respectfully placed before this Hon'ble Tribunal:

- i. The Hon'ble NGT appears to give (02) contrary directions to not bring any fresh waste to the site and that no further dumping shall take place at site. The facility at Jawaharnagar is the **only Municipal Solid Waste (MSW) Processing & Disposal facility of GHMC** which in operation where the MSW of Hyderabad city is scientifically processed and **no unscientific dumping takes place at site.**
- ii. It was a 339 acres legacy dumpsite where land was reclaimed by shifting restricting legacy dump to 125 acres capped portion way back in 2012-13 and the remaining 214 acres are utilised for operating processing facility such as pre-sorting, composting, RDF manufacturing, compressed bio gas plant, bio-methanation plant, waste to energy plant, plastic waste recycling plant, leachate treatment plant, scientific landfill and other auxiliary facilities. MSW is scientifically processed here to separate wet organic (biodegradable) material from which compost and biogas is prepared and the dry inorganic material to be utilized as fuel is either sent to Cement plants or Waste to Energy plants of about 62.5 MW capacity currently


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operating in GHMC. The residues are disposed scientifically in sanitary landfills. Also, in the earlier reports filed by GHMC this information pertaining to the activities being carried out for processing the daily generated MSW were submitted in-detail along with submissions that no fresh waste dumping is happening as the plant, except for its scientific Processing and Disposal and disposal of rejects into scientific landfill as per norms.

- iii. GHMC cannot afford to store an annual average of about 8,000 tons per day of MSW generated daily, inside the city without transporting to this only available processing & disposal facility operational at Jawaharnagar for its scientific handling which has permission to handle 10,000 tons per day (as per the CFO granted by TGPCB dated 31.07.2025/ PRC granted by EPTRI dated 26.08.2025) as against an installed capacity of 15,300 TPD (as assessed and certified by CPCB technical visit report submitted to this tribunal vide report dated 14.07.2024 of CPCB)
- iv. In case the said order of the Tribunal is to be implemented, the entire city would be clogged with MSW. GHMC has 42 Transfer Stations (TS)/ Secondary Collection & Transfer Points (SCTP) within the city which are designed & utilized to transfer the MSW from smaller capacity primary & secondary collection


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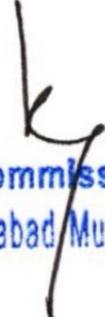
vehicles to larger capacity vehicles. However, Hyderabad being a metro city cannot hold its huge quantity of MSW at these stations/ points as these stations are designed only for transferring MSW into higher capacity vehicles for efficient transportation but not designed for holding the MSW for a longer period. The greater public health needs to be addressed by continuing the processing of MSW at Jawaharnagar, else it may affect the health and lives of lakhs of residents within GHMC limits. In fact, one of the reason GHMC has been submitting time and again for not going forward with bio-mining of capped legacy waste is that this facility at Jawaharnagar is the city's only operational MSW processing & disposal facility and bio-mining may affect its operation due to issues of dust, odor & leachate.

- v. Apart from the MSW received from Hyderabad, the site also receives MSW from few urban local bodies/ notified area committee/ cantonment board etc surrounding to GHMC which will also suffer in view of unavailability of any other processing facility. These ULBs include that of Jawaharnagar Corporation and Dammaiguda Municipality whose habitants are protesting against operations of this MSW processing plant despite they shall also suffer in view of not having their own MSW processing & disposal capacities.


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5. It is respectfully submitted that, GHMC has put in continuous efforts to establish decentralized MSW processing facilities, however the same are not realized due to various reasons. Of about 19 vacant lands identified in 2017-18, only (04) sites viz., Khanapur, Lakdaram, Pyaranagar & Malkapur were then found feasible with a number of attempts to take possession of these land parcels from the revenue department. Later these sites also faced issues such as local protest, allotment to housing project, pending litigations etc. It is submitted that establishing MSW processing facility at 117 acres of land parcel at **Pyaranagar** went upto advanced stage including obtaining Consent for Establishment from Telangana Pollution Control Board but has been stayed by this Hon'ble Tribunal in O.A. No. 93 of 2025. However, GHMC has been trying continuously to identify suitable other lands for setting up decentralised MSW processing plants and (02) new sites were identified subsequently at Dundigal & Siddapur. Status of the (05) identified lands apart from Pyaranagar are as follows:

- 42-22 guntas at Sy.No.256/2, Khanapur (V), Talakondapally (M), Ranga Reddy (D) – could not be processed due to local protest.
- 100 Acres at Sy.No. 738, Lakdaram (V), Patancheru (M), Sangareddy (D) – Reminder letter is sent to District Collector to allot this land on 16.12.2024.


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- 200 acres at Sy.No. 617, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri (D) – Revenue department has orally informed that the land is not feasible for SWM so a letter was addressed to the District Collector to identify other suitable lands.
 - 85 acres 3 guntas at Sy.No. 684, Dundigal (V), Gandimaisamma (M), Medchal Malkajgiri (D) – It falls under buffer zone of a radial link road and hence a letter was addressed to the government of Telangana to accord exemption to this facility **(Copy enclosed as Annexure I)**.
 - 150 acres at sy no 252, 278 & 361 at Siddapur (V), Kothur (M), Rangareddy (D) – Letter was addressed to the Vice Chairman & Managing Director, Telangana Industrial Infrastructure Corporation on 01.08.2025 for handing over the said land to GHMC for development of an Eco-town including a Solid Waste Management facility **(Copy enclosed as Annexure II)**.
6. It is respectfully submitted that the waste management in Hyderabad is the best method followed. In fact, GHMC was conferred with the "Best Capital City in Solid Waste Management" award by the Swachh Bharat Mission, Government of India way back in the year 2018 **(Copy enclosed as Annexure III)**. It is to assure that, GHMC is putting vigorous and continued efforts for carrying out


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scientific Municipal Solid Waste Management in the city of Hyderabad.

Submission:

For the aforementioned facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to modify the order dated 28.10.2025 passed in OA No. 199 of 2021 to the extent of "*GHMC is directed not to bring any fresh waste to the site, including Refuse Derived Fuel (RDF)*" and may permit GHMC to continue transport of the daily generated MSW to Jawaharnagar for its scientific processing and disposal for maintaining the sanitation of the city and pass such other order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances of the case and thereby render Justice.

Sworn and signed on this the

9th day of November, 2025 at Hyderabad


RESPONDENT 6
Commissioner
Greater Hyderabad Municipal Corporation

VERIFICATION

I, R V Karnan, IAS, S/o Veeraragavan Rajagopalan, aged about 40, Occ: Commissioner, Greater Hyderabad Municipal Corporation, R/o Hyderabad, do hereby declare that the contents made in the above paragraphs are true and correct to the best of my knowledge and based on records available with Respondent Corporation and I believe the same to be true and correct.

Hence verified on this the 9th day of November' 2025.


Respondent-6
Commissioner
Greater Hyderabad Municipal Corporation

Annexure I



From
The Commissioner,
Greater Hyderabad Municipal Corporation,
1st floor, CC Complex,
Lower Tank Bund Road, Hyderabad.

To
The Secretary to Government,
Metropolitan Area & Urban Development
Department,
Telangana Secretariat,
Hyderabad.

Sir,

Lr.No.SWM/0122/2024/AE-1 (SWM)HO/1

Dated: 17.05.2025

Sub : GHMC - SWM - IMSWM Project - Establishing Integrated MSW processing facility at Dundigal - Rejection of CFE application by TGPCB - Revised data submitted by GHMC through Concessionaire - Requesting to issue instructions Town & Country Planning Department and for relaxation of GO Ms No 470 MA&UD (I1) Dept dated 09.07.2008 for the project- Reg.

Ref : 1. No.LC/1016/2021 dated 06.07.2024
2. Panchnama dated 12.07.2024
3. T/o Lr no SWM/0002/2022/AE-1 (SWM)HO dated 29.05.2024
4. CFE application with UID No LRG0200547138645
5. Order no TGPCB/SWM/MDCL-5387266/HO/2024 dated 26.10.2024
6. Lr no HIMSW/GHMC/2024-25/2627 dated 16.01.2025

It is to bring to your kind notice that in compliance of the orders of the District Collector, Medchal- Malkajgiri (D) vide reference 1st cited, the Tahsildar, Gandimaisamma - Dundigal (M) has handed over advance possession of the Government Land to an extent of Ac 85-03 gts in Sy no 684, Dundigal (V) to Commissioner, GHMC vide panchanama at 2nd cited for setting up Municipal Solid Waste processing & disposal facility. Accordingly, vide reference 3rd cited GHMC has submitted alienation proposal to the District Collector

Subsequently, vide reference 4th cited, M/s Hyderabad Integrated MSW Limited (HiMSW) who is the Concessionaire for the Integrated Municipal Solid Waste Management Project of GHMC has applied to Telangana Pollution Control Board (TGPCB) for Consent to Establish a Municipal Solid Waste (MSW) processing facility at survey no 684, Dundigal (V), Dundigal Gandimaisamma (M), Medchal Malkajgiri (D). Whereas, from the rejection order of TGPCB vide reference 5th it is observed that apart from technical details which M/s HiMSW has subsequently submitted to TGPCB vide its reply letter at reference 6th cited, relaxation of certain

rules/ regulations by MA&UD in respect of GO Ms No 470 dated 09.07.2008, regarding MA&UD-HUDA-ORR Comprehensive Master Plan for 1 km belt on either side of the proposed Outer Ring Road (Hyderabad Outer Ring Road Growth Corridor) and Special Development Regulations restrict activities for aerial distance of 1 km on either side of ORR is required as the proposed site is at a distance of 280 m from ORR.

In this regard, the following details are brought to your kind notice:

- a. GHMC commenced operation of its Solid Waste Management Processing & Disposal (P&D) facility at Jawaharnagar from Feb'2012 through M/s Hyderabad Integrated MSW Ltd (SPV of Re-Sustainability Ltd) who is the Concessionaire for the Integrated Municipal Solid Waste Management Project of GHMC. The processing capacity of the site was initially 2000 Tons per day (TPD).
- b. Though it was envisaged to set up decentralized Municipal Solid Waste (MSW)P&D facilities at Choutuppal, Lakdaram, Patancheruvu and any other places, the same were not realized. Other sites identified subsequently such as Pyaranagar, Sangareddy (D); Malkapur, Yadadri Bhuvanagiri (D); Khanapur, Rangareddy (D) etc have also not materialized till date. Therefore, the processing capacity at Jawaharnagar had to be enhanced progressively and is presently 8000 TPD.
- c. The burden of the incremental quantity of MSW received at the lone MSW P&D facility at Jawaharnagar is due to non realization of other sites, delay in permission for setting Waste to Energy Plant, no off-take by other MSW based WTE projects, receipt of MSW from surrounding ULBs etc and the same led to exhaustion of land at Jawaharnagar for carrying out day to day MSW processing & disposal operations.
- d. The Hon'ble NGT, New Delhi vide its order dated 07.12.2017 in OA 780 of 2017 directed the State of Telangana to identify waste landfill sites (alternate sites) for establishing decentralized MSW processing and disposal facilities in the entire state.
- e. As part of OA 199 of 2021, the Hon'ble National Green Tribunal, Southern Zone is continuously monitoring the progress of establishing decentralized MSW processing facilities. The next hearing is scheduled on 13.06.2025, where GHMC has to file an updated report on the progress in identification and establishment of MSW processing facilities at alternate sites.

It is further submitted that the technology proposed to be implemented at this proposed Dundigal site is based on completely closed operations unlike the existing open windrow composting technology at Jawaharnagar. The MSW is

received inside a concrete pit which is then retrieved for composting, bio-methanation, waste to energy and plastic recycling - all operations taking place under closed shed wherein the waste is not exposed to open atmosphere and hence there will be no odour issues nor any bird fly problems. It may further be noted that the proposed site for establishing the proposed MSW processing facility is beside the already existing common Treatment, Storage and Disposal Facility (TSDF) for Hazardous waste management which has a landfill. A 14.5 MW capacity RDF based Waste to Energy plant established beside this proposed facility has also commenced operations in March'2024. As such, the proposed MSW processing plant at Pyaranagar shall be considered as a pollution mitigating unit and not a pollution causing unit.

In view of the above and the urgency to establish an MSW processing facility at Dundigal due to shortage of land at the existing MSW processing & disposal facility at Jawaharnagar, the government is kindly requested to grant relaxation in the conditions under GO Ms No 470 MA&UD (I1) Dept dated 09.07.2008 for setting up MSW processing facility at Sy.No.684, Dundigal (V), Dundigal Gandimaisamma (M), Medchal Malkajgiri (D).

Yours faithfully

**Commissioner
GHMC**

Copy submitted for favour of kind information to

1. The Principal Secretary, Environment, Forests, Science & Technology and Director General, EPTRI
2. The Member Secretary, Telangana Pollution Control Board

Annexure II



GREATER HYDERABAD MUNICIPAL CORPORATION

Municipal Complex, Lower Tankbund Road, Hyderabad – 500 063



From
The Commissioner,
Greater Hyderabad Municipal Corporation,
1st floor, CC Complex,
Lower Tankbund Road, Hyderabad.

To
The Vice Chairman & Managing Director,
Telangana Industrial Infrastructure Corporation Ltd,
Parisrama Bhavan, Fateh Maidan Road,
Basheerbagh, Hyderabad



Lr.No. SWM/0002/2022/AE-1(SWM)HO

Dated: 01.08.2025

Sir,

- Sub : GHMC- Proposal for Eco-Town development - For handing over of 150 acres of TGIIC land at sy no 252, 278, and 361 at Siddapur (V), Kothur (M), Rangareddy (D) to GHMC - Req.- Reg.
- Ref : 1. Friendship and Cooperation Agreement between Telangana and Japan dated: 02.06.2025
2. Site inspection by Commissioner, GHMC Dt.02.07.2025
3. Lr no 33/SWM/GHMC/2025-26 dated 15.07.2025 of the Commissioner, GHMC

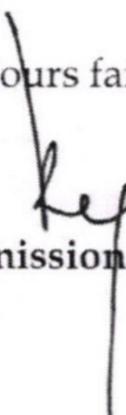
It is to bring to your notice that, vide reference 1st cited, Government of Telangana and City of Kitakyushu, Fukuoka Prefecture, Japan entered into a Friendship and Cooperation agreement with one of the objective being promotion of cooperation in the fields of circular economy and to encourage exchange of knowledge, expertise & best practices in sustainable development & urban planning. The scope of this agreement under "Circular Economy & Net Zero" aims at mutual cooperation in sharing of best practices on circular economy, net zero and supporting the business expansion of environmentally based companies of both cities, in order to quickly establish an Eco Town in Hyderabad.

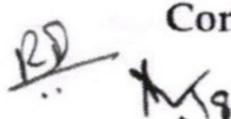
In this regard, the Commissioner, GHMC along with other Officials surveyed for a suitable land for setting up the Eco-Town and identified a suitable land parcel to an extent of 150 acres at sy no 252, 278, and 361, identified at Siddapur (V), Kothur (M), Rangareddy (D) which is under the ownership of Telangana Industrial Infrastructure Corporation Ltd.

The proposed Eco-Town shall support business expansion of environmentally based companies including the Solid Waste Management facility of GHMC.

In view of the above, you are requested to hand over the land parcel of 150 acres at sy no 252, 278, and 361, at Siddapur (V), Kothur (M), Rangareddy (D) to GHMC at the earliest for developing an Eco Town as part of the Friendship and Cooperation agreement between Government of Telangana and City of Kitakyushu, Fukuoka Prefecture, Japan and as a step towards achieving Circular & Net Zero Economy.

Yours faithfully,


Commissioner, GHMC


Copy submitted to the Secretary to Government, Metropolitan Area & Urban Development, GoTG for kind favor of information





Ministry of Housing
and Urban Affairs
Government of India

**SWACHH
SURVEKSHAN**
2018



Annexure III

SWACHH CITY AWARD

Awarded to **GREATER HYDERABAD MUNICIPAL CORPORATION, TELANGANA**
for being the **BEST STATE CAPITAL/UNION TERRITORY**
IN SOLID WASTE MANAGEMENT
in Swachh Survekshan 2018 under Swachh Bharat Mission (Urban)

V. K. Jindal

VINOD KUMAR JINDAL
Joint Secretary & National Mission Director
Swachh Bharat Mission (Urban)
Ministry of Housing & Urban Affairs

D. Mishra

DURGA SHANKER MISHRA
Secretary
Ministry of Housing & Urban Affairs

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**Memo filed by the
6th Respondent**

**D.Sreenivasan
V.Jaiharisudhan**

Counsel for the 6th Respondent